

Exploitation of Child Labour in Carpet Industry and Match Industry

4000. SHRI YASHWANTRAO GADAKH PATIL : Will the Minister of LABOUR be pleased to state :

(a) whether Government are aware that child labour is being exploited by Carpet Industry in Mirzapur, J&K and Match Industry in Sivakasi ; and

(b) if so, the steps being taken in the matter ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : (a) and (b). Enforcement of the provisions of the Employment of Children Act, 1938, which regulates employment of children in several industries including carpet and match industries, is the responsibility of the State Governments concerned. However, Government is also preparing pilot projects in Mirzapur-Bhadhoi area of Uttar Pradesh and Sivakasi area of Tamil Nadu for improving the working and living conditions of child workers with a view to ultimately eliminating exploitation of child labour in these areas.

Changes in Conditions of Auction by DDA

4001. SHRI C. SAMBU :
SHRIMATI N.P. JHANSI
LAKSHMI :
SHRI BALRAM SINGH
YADAV :
SHRI RAMASHRAY PRA-
SAD SINGH :

Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether Government have changed the conditions of auction conducted by the Delhi Development Authority ;

(b) if so, what are the changed conditions and original conditions ; and

(c) whether the changed conditions

will benefit private constructors at the cost of DDA ?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS (SHRI H.K.L. BHAGAT) : (a) No, Sir.

(b) and (c). Do not arise.

Non-Payment of Provident Fund Arrears to Tea Garden Workers in North Bengal

4002. SHRI AMAL DATTA : Will the Minister of LABOUR be pleased to state :

(a) whether Government are aware of the fact that the tea garden workers of North Bengal are not getting their provident fund arrears despite several memoranda ;

(b) whether he has also received any such memorandum in this regard ;

(c) if so, the details thereof ; and

(d) the steps taken to settle the provident fund arrears ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : (a) According to the provident fund authorities, it would not be correct to say that the Tea Plantation Workers in North Bengal are not getting their provident fund. The claims of the outgoing members are being settled with utmost promptitude, provided the claims are complete in all respects and the contributions due from the employers have been received. In cases where the employers have not paid the full amount of contributions, the claims are settled by making payment of the amount of employers' share actually received and the employees' share in full (including the amount unrealised from the employer). Action is also being taken to realise the outstanding amount from the defaulting employers and to pay the balance, if any.

(b) and (c). A memorandum demanding the opening of a Sub-Regional office